

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 121 of 2019

IN THE MATTER OF:

Martin S.K. Golla

.....Appellant

Vs.

Wig Associates Pvt. Ltd. & Ors.

.....Respondents

Present :

For Appellant: Mr. Davesh Bhatia, Advocate

**For Respondents: Mr. Vikas Mehta with Mr. Mithun Shashank,
Advocates for IBBI
Ms. Pooja Pandey, Ms. Ragini Singh, Advocates for
R-1**

**Ms. P.Gautam with Mr. Shukla and Mr. Sweety
Pandey, Advocates for R-2**

O R D E R

03.09.2019 - The present appeal has been preferred by 'Resolution Professional' on the direction of the 'Insolvency & Bankruptcy Board of India' (IBBI) in view of liberty granted to the Board by this Appellate Tribunal's order dated 1st August, 2018 passed in Company Appeal (AT)(Insolvency) No. 415 of 2018.

This appears to be a serious matter as the main allegation is that the 'Resolution Applicant' was ineligible u/s 29A of the of the Insolvency & Bankruptcy Code, 2016 (I&B' Code, for short) and the 'Resolution Plan' could

...contd.

not have been placed by 'Resolution Professional' before the 'Committee of Creditors' nor could have been passed or approved either by the 'Committee of Creditors' or by the Adjudicating Authority.

Ms. Pooja Pandey, Advocated appears on behalf of the 'Successful Resolution Applicant' (Now the 'Corporate Debtor') submits that her senior will address the court. On her request, we adjourn the matter.

Let the case be listed for 'admission'(after notice) on **18th September, 2019 at 12.00 Noon.**

The appeal may be disposed of at the stage of admission.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc

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